

DIVISION BENCH

O-201

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/295(KB)2021
IA(I.B.C)/734(KB)2022, CONT.A. (IBC)/13(KB)2022,
IA(I.B.C)/1048(KB)2022, IA(I.B.C)/1065(KB)2022,
IA(I.B.C)/1055(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH SEPTEMBER, 2022, 10:30 A.M

IN THE MATTER OF	RESERVE BANK OF INDIA VS SREI INFRASTRUCTURE FINANCE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel / Authorised Representative appeared physically / through video conference:

Mr. Jishnu Chowdhury, Adv. : For Applicant in Cont.A 13/2022
Mr. Aakash Bajaj, Adv. :
Ms. Shreya Singh, Adv. :

Mr. Jishnu Saha, Sr. Adv. : For Administrator SREI
Mr. Soumyajit Mishra, Adv. :

Mr. Jayabrata Mukherjee, Adv. : For Applicant in IA 1055/2022

Mr. Rahul Poddar, Adv. : For Applicant in IA 1065/2022
Ms. Shyantee Dutta, Adv. :

ORDER

CONT.A.(IBC)/13/KB/2022

- i. Heard, **Reserved for orders.**
- ii. Parties may file a brief note of submission not exceeding 2 pages within this week.

IA(IBC)/1055/KB/2022

Kundan kr.

- i. Reply Affidavit be filed within a period of two weeks.
- ii. The claims of applicant, if not already considered, will be considered by the Administrator during this period, in accordance with law and its own merits.

IA(IBC)/1065(KB)2022

- i. Reply Affidavit be filed within a period of two weeks.
- ii. The claims of applicant, if not already considered, will be considered by the Administrator during this period, in accordance with law and its own merits.

IA(IBC)/1048(KB)2022

- i. Ld. Counsel for the applicant in IA 1048 seeking to file a revised progress report within one week.

IA(IBC)/734(KB)2022

- i. Heard, **Reserved for order.**

1. Post this matter on **04.11.2022** along with **IA(IBC)/1048/(KB)/2022, IA(IBC)/1055/KB/2022 & IA(IBC)/1065(KB)2022.**

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)